

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

DA No.

MP No.

RA No.

CP No.

(DA)

(DA)

(DA)

✓ CP No. 21/96 (DA 249/94)

Md. Askef Ali

APPLICANT(S)

VERSUS
Ct. I.S. Tharraw Admt. Comt.

RESPONDENT(S)

Mr. M. Chanda Advocate for the applicant.

Mrs. S. Ali, Dr. C. B. Advocate for the Respondents.

Office Notes

Date

Court's Orders

This CP is filed by Mr. M. Chanda, Adv. Dr. in application for non-compliance of the judgment and order dated 17-11-95, passed in O.A. No. 249 of 1994 under the Contempt of Court Act.

14-8-96

Learned counsel Mr. M. Chanda

for the appkt Contempt Petitioner. This Contempt Petition has been submitted on the ground of alleged wilful non-compliance of the judgment and order dated 17-11-95 passed in O.A. No. 249/94.

Issue notice on the alleged contemner by registered post to show cause why Contempt of Court proceedings should not be initiated against him. Returnable within 1 month.

List on 17-9-96 for show cause and further order. The lett letter dated 25-7-96 received from the alleged contemner will be considered together with the show cause.

List on 17-9-96.

60
Member

Flag A' may kindly be seen. It is intimated that the matter has taken up with the concerned higher authority & the outcome will be informed in due course.

Submitters information & necessary orders, pl.

1m

Amber
12/8/96

Show cause has not
been filed

8/6/9

(2)

C.P.No.21/96 (O.A.No.249/94)

17.9.96

Learned counsel Mr M. Chanda for the petitioner. Mr S. Ali, learned Sr. C.G.S.C., for the alleged contemner seeks time to file show cause. Allowed.

List on 8.10.96 for show cause and further orders.

62
Member

nkm

M 19

19.9.96

Notice issued to
the respondents
No. 19.9.96

Learned counsel Mr M. Chanda for the applicant. Mr S. Ali, learned Sr. C.G.S.C. for the respondents.

List for hearing on 21.11.96.

Member

1) Service reports are still
awaited.

8.10.96

Learned counsel Mr M. Chanda for the petitioner. Learned Sr. C.G.S.C. informs that ex post facto sanction to accord temporary status to 9 eligible Casual Conservancy Safaiwalas who were applicants in O.A.Nos. 56/94, 248/94 and 249/94 has been issued. He, therefore, submits that contempt petition may be disposed of. However, Mr Chanda seeks time for getting instructions from the petitioner (applicant in the O.A.249/94. Allowed.

List for orders on 15.11.96.

62
Member

9.10.96

nkm

M 9/10

Show cause reply filed
by the contemner.

15.11.96

Mr S. Ali, Sr. C.G.S.C for the alleged contemners.

Reply has been submitted by the alleged contemners. Copy of the same has been served on Mr M. Chanda. However, he has submitted leave note.

List for order on 5.12.96 in presence of Mr Chanda.

62
Member

Comply order
dated 15-11-96.

M 15/11/96

PG
15/11/96

5.12.96 Mr. M.Chanda for the Contempt Petitioner (Applicant in O.A.)

Mr. S.Ali, Sr.C.G.C.S. for the alleged contemners (Respondents in O.A.)

Mr. Ali submits that show cause has been submitted and the respondents have prayed for time to implement the order on return of Colonel J.S. Tomar from leave and on his ^{leave} return from the order of the Tribunal has been complied with vide letter No. 3004/1/CC-4/Q dated 20.11.96. Temporary status has been granted to the applicants. Mr. Chanda confirms that the applicants have received the aforesaid communication issued by the Colonel, Administrative Commandant, Rangiyा, Respondent No. 4 to the O.A.

After hearing Mr. Ali and Mr. Chanda it is considered that it is not necessary to proceed with the Contempt Proceeding. The C.P. is therefore disposed as dropped.

Copy of the order be supplied to the counsels of both sides.

Re. Complying order
dated 5.12.96.

MR
6/12

6
Member

trd

30/12/96

Copy of order issued
to the parties along with
the L/Advocates vide
D.no 61 to 64 Dtd. 2.1.97.

sh.